1	2	San	4 9
दो .	फिल्म आपरेटर एवं इलेक्ट्रीशियन	सोंधी भनी द्वारा	1हाईस्कूल उत्तीणं, 2फिल्म चलाने का दो वर्ष का अनुभव।
तीन	इलेक्ट्रीशियन कुम्हारी संवर्ग :	मालिक रूप से नियुक्त ऐसे फिटर एवं विद्युतकार में से, जिन्होंने पती के क्यूं के प्रथम दिवस को इस रूप में तीन वर्ष की सेवा पूरी कर ली हो, पदान्तित हारा	
	तकनीकी अधिकारी (कुम्हारी)	मीधी पार्गी इति	1—विज्ञान से स्नातक उपस्थि, 2—खादी प्रामीद्योग आयोग से अथवा खादी प्रामीद्योग आयोग द्वारा मान्यता प्राप्त किसी संस्थान से एक वर्ष का कुम्हारी उद्योग में प्रशिक्षण प्राप्त ।

आज़ा से, राम सजन, तप सचिव

In pursuance of the provisions of the clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 653/59-1-05, dated September 1, 2005:

No. 653/59-1-05 September 1, 2005

In exercise of the powers under section 37 read with sub-section (2) of section 10 of the Uttar Pradesh Khadi and Village Industries Board Act, 1960 (U. P. Act no. 10 of 1960) and with the previous sanction of the Government the Uttar Pradesh Khadi and Village Industries Board, hereby makes the following regulations with a view to regulating recruitment and conditions of services of persons appointed to the subordinate services of the Board:

THE UTTAR PRADESH KHADI AND VILLAGE INDUSTRIES BOARD SUBORDINATE SERVICE REGULATIONS, 2005

PART I-General

- Short title and commencement.—(1) These regulations may be called the Uttar Pradesh Khadi and Village Industries Board Subordinate Service Regulations, 2005.
 - (2) They shall come into force at once.
- Status of the service.—The Uttar Pradesh Khadi and Village Industries Board Subordinate Service comprising Groups 'C' posts.
- Definition.—(1) In these regulations, unless there is anything repugnant in the subject or context
 - (a) "Act" means the Uttar Pradesh Khadi and Village Industries Board Act, 1960;

- (h) "appointing authority" means the Chief Executive Officer;
- (c) "citizen of India" means a person who is or is deemed to be a citizen of India under Part II of the Constitution;
 - (d) "Constitution" means the Constitution of India;
- (e) "Degree" or "Diploma" or "Certificate" means a Degree or Diploma or Certificate, as the case may be, from a University established by law in India or from a Government Institution or any other University or an Institution recognized by the Government in this behalf;
 - (f) "Government" means the State Government of Uttar Pradesh;
- (g) "member of the service" means a person substantively appointed under these regulations or the regulations in force prior to the commencement of these regulations to a post in the cadre of the service;
- (h) "service" means the Uttar Pradesh Khadi and Village Industries Board Subordinate Service:
- (i) "substantive appointment" means an appointment not being an ad hoc appointment on a post in the cadre of the service, made after selection in accordance with the regulations;
- (j) "year of recruitment" means a period of twelve months commencing from the first day of July of a calendar year;
- (2) Words and expressions defined in the Act but not defined in these regulations shall have the meanings assigned to them in the Act.

PART II-Cadre

- 4. Cadre of service.—(1) The strength of the service and of each category of posts therein shall be such as may be determined by the Board with the previous approval of the Government from time to time.
- (2) The strength of service and of each category of posts therein shall, until order varying the same case passed under sub-regulation (1), be as given in Appendix "A" provided that:
 - (i) The appointing authority may leave unfilled or the Board may hold in abeyance any vacant post, without thereby entitling any person to compensation;
 - (ii) The Board with the previous approval of the Government create such additional permanent or temporary posts as it may consider proper.

PART III-Recruitment

- 5. Source of recruitment.— Recruitment to the various outegories of posts in the service shall be made from the sources as specified against the delevant posts, in column 3 of Appendix "B".
- 6 Reservation.—Reservation for candidates belonging to the Scheduled Castes. Scheduled
 Tribes and other categories shall be in accordance with the orders of Government in force at the
 time of recruitment.

PART IV-Qualification

7. Nationality.—A candidate for direct recruitment to a post in the service must be :

(a) a citizen of India, or

- (b) a Tibetan refugee who came over to India before the 1st January, 1962 with the intention of permanently settling in India, or
- (c) a person of Indian origin who has migrated from Pakistan, Burma, Sri Lanka or any of the East African Countries of Kenya, Uganda and United Republic of Tanzania (formerly Tanganayika and Zanzibar) with the intention of permanently settling in India:

Provided that a candidate belonging to category (b) or (c) must be a person in whose favour a certificate of eligibility has been issued by the Government:

Provided further that a candidate belonging to category (b) will also be required to obtain a certificate of eligibility granted by the Deputy Inspector General of Police, Intelligence Branch, Uttar Pradesh:

Provided also, that if a candidate belongs to category (c) no certificate of eligibility will be issued for a peroid of more than one year and the retention of such a candidate in service beyond the period of one year shall be subject to his acquiring Indian citizenship.

Note-A candidate in whose case a certificate of eligibility is necessary but the same has neither been issued nor refused, may be admitted to an examination or interview and he may also be provisionally appointed subject to the necessary certificate being obtained by him or issued in his favour.

- 8. Academic qualification.—A candidate for direct recruitment to a post in the service must posses the qualifications as specified against the relevant posts in column-4 of Appendix "B".
 - 9. Preferential qualifications.- A candidate who has-
 - (i) served in the Territorial Army for a minimum period of two years, or
 - (ii) obtained a "B" certificate of National Cadet Corps shall, other things being equal, be given preference in the matter of direct recruitment.
- 10. Age.—A candidate for direct recruitment to the various categories of posts in the service must have attained the minimum age of eighteen years and must not have attained the age of more than thirty five years on 1st day of July of the Calendar year in which vacancies are advertised:

Provided that the upper age-limit in the case of candidates belonging to the Scheduled Castes, Scheduled Tribes and suck other categories as may be notified by the Government from time to time, shall be greater by such number of years as may be specified.

11. Character. —The character of a candidate for direct recruitment to a post in the service must be such as to render him suitable in all respects for employment in Government Services. The appointing authority shall satisfy himself on this point.

Non—Persons dismissed by the Union Governments, or a State Government, or by a Local Authority, or a Corporation, or body owned or controlled by the Union Government, or a State Government shall be ineligible for appointment to any post in the service. Persons convicted of an offence involving moral turpitude shall also be ineligible.

12. Marital status.—A male candidate who has more than one wife living or a female candidate who has married a man already having a wife living, shall not be eligible for appointment to a post in the service:

Provided that the Board if satisfied that there exist special reasons for doing, so exempt any person from the operation of this regulation.

13. Physical fitness.—No candidate shall be appointed to a post in the service unless he has good mental and physical health and free from any physical defect likely to interfere with the efficient performance of his duties. Before, a candidate, is finally approved for appointment he shall be required to produce a Medical Certificate of fitness in accordance with the rules framed under Fundamental Rule 10, contained in Chapter-III of the Financial Hand Book, Volume II, Part III:

Provided that such a medical certificate shall not be required from a candidate recruited by promotion.

PART V-Procedure for recruitment

14. Determination of vacancies.—The appointing authority shall determine and notify to the Employment Exchange in accordance with the rules and orders for the time being in force, the number of vacancies to be filled during the course of the year, as also the number of vacancies to be reserved for the candidates belonging to the Scheduled Castes, Scheduled Tribes and other categories under regulation 6.

The vacancies to be filled by direct recruitment shall be notified by publishing it in at least two leading Newspapers.

- 15. Procedure for direct recruitment.—(1) For the purpose of direct recruitment to a post in the service there shall be constituted a Selection Committee comprising--
 - (i) appointing authority or his nominee not below the rank of Joint

Chief Executive Officer

Chairman

- (ii) an officer belonging to Scheduled Castes or Scheduled Tribes nominated by the appointing authority. If the appointing authority or his nominee belongs to Scheduled Castes or Scheduled Tribes, an officer other than belonging to Scheduled Castes or Scheduled Tribes nominated by the appointing authority
 Member
- (iii) two officers nominated by the appointing authority one of whom shall be an officer belonging to Minority Community and the other belonging to Backward Classes ...Member
 - (iv) officer-incharge of the eltablishment

..Member

(v) one technical officer nominated by the appointing authority

...Member

- (2) The Selection Committee shall scrutinize the applications and require the eligible candidates to appear in a competitive examination.
- (3) Written examination will be objective type. This written examination will include subject papers of General Hindi, General Knowledge and General Studies. In this examination question papers will be provided in two copies (One Carbon Copy) to the candidate so that candidate can retain one copy of the papers. Negative Marking System will be adopted to avoid the guess works. In order to ensure transparency in the selection procedure answer sheets of question paper and secured marks by the candidates will be advertised in the Newspapers and also will be displayed at Notice Boards.

Since written examination will be conducted so, no extra marks will be given for higher qualification other than required for the particular post, accordingly division of the marks for the selection will be as here under:

- (1) 30% marks for total marks obtained by the candidate at minimum required qualification's examination level (for e.g.-Intermediate).
 - (II) 40% marks for written examination (objective type).

If particular post needs typing required qualification, then practical examination of typing will also be conducted besides objective type written examination. In this case 20% marks will stand for written examination and 20% for typing practical examination.

- (III) Maximum 15% marks will be allocated for retrenched employee, there marks will be calculated as 5 marks for one year of complete service for example if one employee (retrenched) served continuously for one year he will get 5 marks and if he served continuously for two years then he will get 10 marks.
 - (IV) 5% marks for sports will be allotted in the following way :

(a) For International level sportsman/women .5% marks.

(b) For national level sportsman/women .4% marks.

(c) For State level sportsman/women ...3% marks.

(d) For University/Post-graduate college/college level sportsman/women ... 2% marks.

(V) 10% marks will be allocated for interview, which will be divided as following:

- (a) 4% marks for Subject/General Knowledge.
- (b) 3% marks for personality.
- (c) 3% marks for expression power.
- (VI) After written examination a merit list will be prepared for the marks secured by the candidate from I to IV above mentioned points, then on the basis of merit list four candidates will be called for the interview for each vacant post.
- (VII) During interview of the candidate each member of the interview Committee including Chairman of the Committee will allocate the marks based on above categorization. Total marks obtained in interview will be calculated by adding the separate marks given by the Committee members. Marks, obtained in qualifying examinations by candidate will not be provided to the interview Committee to avoid preconception about the candidate.
- (VIII) Marks obtained in written examination will displayed and advertised after written examination and total marks obtained by the candidate will also be displayed at Notice Board and will be advertised in newspaper after the interview. So that candidate will be able to know his marks also his colleagues marks.
- (2) If any candidate wants to look into selection procedure's documents and obtained marks, he can go through by depositing required fee. In case any candidate wants photocopy of the documents, he can get that by depositing Rs. 5.00 per copy.
- (4) (i) If two or more than two candidates get equal marks, then Selection Committee will prepare merit list according to their date of birth.
- (ii) Waiting list will have the total names (25% of total Vacancies) according to merit list, Selection Committee will forward the list of selected candidate's to the appointing authority.

- 16. Procedure for recruitment by promotion through Departmental Promotional Committee-(1) Recruitment by promotion shall be made on the basis of seniority subject to rejection of unfit through a Departmental Promotion Committee comprising:
 - (i) Appointing authority or his nominee not below the rank of Joint Chief Executive .. Chairman
 - (ii) Officer-in-charge of the establishment ... Member

- (iii) An officer belonging to Scheduled Castes or Scheduled Tribes nominated by appointing authority
- (iv) One technical officer not below the rank of Deputy Chief Executive Officer nominated by eppointing authority

Providing that is case there is no member belonging to Backward Class in the Selection Committee an officer belonging to Backward Class shall be nominated by the appointing authority as an additional member of the Selection Committee.

- (2) The appointing authority shall prepare eligibility list of the candidate in accordance with the Uttar Pradesh promotion by selection (on posts outside the purview of the Publice Service Commission) Eligibility List Rules, 1986 as amended from time to time and place it before the Departmental Promotion Committee along with their Character Rolls and such other records pertaining to them as may be considered proper.
- (3) The Departmental Promotion Committee shall consider the case of candidates on the basis of the records placed before it and if it considers necessary it may interview the candidates,
- (4) The Departmental Promotion Committee shall prepare a list of selected candidates arranged in order of seniority as it stood in the cadre from which they are to be promoted and forward the same to the appointing authority.
- 17. Combined select list.—If in any year of recruitment appointments are made both by direct recruitment and by promotion for any category of post in the service, a combined select list shall be prepared by appointing authority by taking the names of candidates alternately from the relevant lists in such manner that the prescribed percentage is maintained, the first name in the list being the person to be appointed by promotion.

PART VI-Appointment, Probatton, Confirmation and Seniority

- 18. Appointment,— (1) Subject to the provisions of sub-regulation (2), the appointing authority shall make appointments by taking the name of candidates in the order in which they stand in the lists prepared under regulations 15 or 16 as the case may be.
- (2) Where, in any year of recruitment, appointments are to be made both by direct recruitment and by promotion, regular appointments shall not be made unless selections are made from both the sources and combined list is prepared in accordance with regulation 17.
- (3) If more than one order of appointment are issued in respect of any one selection, a combined order shall also be issued, mentioning the names of the persons in order of seniority as determined in the selection or, as it stood in the cadre from which they are promoted. If the appointments are made both by direct recruitment and by promotion, names shall be arranged in accordance with the cyclic order, referred to in regulation-17.
- 19. Probation.—(1) A person on appointment to a post in the Service against a substantive vacancy shall be placed on probation for a period/of two years. The probation period for the person appointed by promotion shall be one year.

(2) The appointing authority may for reasons to be recorded extended the period of probation in individual cases, specifying the date upto which the extension is granted :

Provided that save in exceptional circumstances, the period of probation shall not extend

beyond one year and in no circumstances beyond two years.

- (3) If it appears to the appointing authority at any time during or at the end of the period of probation or extended period of probation that a probationer has not made sufficient use of his opportunities or has otherwise failed to render satisfactory service he may be reverted to his substantive post, if any, and if he does not hold a lien on any post, his services may be dispensed
- (4) A probationer who is reverted or whose services are dispensed with, under subregulation (3) shall not be entitled to any compensation.
- (5) The appointing authority may allow continuous service rendered in any officiating or temporary capacity on a post including in the cadre of the service or any other equivalent or higher post, to be taken into account for the purpose of computing the period of probation.
- 20. Confirmation.—A probationer shall be confirmed in his appointment at the end of the period of probation or the extended period of probation if-
 - (a) his work and conduct is reported to be satisfactory;

(b) his integrity is certified, and

(c) the appointing authority is satisfied that he is otherwise fit for confirmation.

- 21. Seniority.—(1) Except as hereinafter provided, the seniority of persons in the cadre of the service shall be determined from the date of substantive appointment and if two or more persons are appointed together, by the order in which their names are arranged in the appointment

Provided that if the appointment order specifies a particular back date with effect from which a person is substantively appointed, that date will be deemed to be the date of order of

substantive appointment and in other cases it will mean the date of issue of the order:

Provided further that, if more than one order of appointment are issued in respect of any one selection, the seniority shall be as mentioned in the combined order of appointment issued under sub-regulation (2) of regulation 18.

(2) The inter se seniority of persons appointed directly on the result of any one selection,

shall be the same as determined by the Selection Committee:

Provided that dicandidate recruited directly may lose his seniority if he fails to join without valid reasons when vacancy is offered to him. The decision of the appointing authority as to the validity of reason shall be final.

(3) The inter se seniority of persons appointed by promotion on the result of any one

selection shall be the same as it was in the cadre from which they were promoted.

(4) Where appointments are made both by promotion and by direct recruitment from more than one sources and the respective Quota of the source is prescribed, the inter se seniority shall be determined by arranging the names in a cyclic order in a combined list, prepared in accordance with regulation 17 in such manner that the prescribed percentage is maintained :

Provided that:

(i) Where appointments from any so rees are made in excess of the prescribed quota, the persons appointed in excess of quota shall be pushed down, for seniority to subsequent year or

years in which there are vacancies in accordance with the quota.

(ii) Where appointments from any source fall short of the prescribed quota and appointments against such unfilled vacancies are made in subsequent year or years, the persons so appointed shall not get seniority of any earlier year but shall get the seniority of the year in which their appointments are so made. However, in the combined list of that year to be prepared under this regulation, their names shall be placed at the top followed by the names, in the cyclic order of the other appointees.

PART VII-Pay Etc.

- 22. Scales of Pay.— (1) The scales of pay admissible to persons appointed to the various categories of posts in the Service whether in a substantive or officiating capacity or as a temporary measure, shall be such as may be determined by the Board, with previous approval of Government from time to time.
- (2) The scales of pay at the time of commencement of these regulations shall be such as specified against the relevant posts in the Appendix "A".
- 23. Pay during probation.—(1) Notwithstanding any provision in the Fundamental Rules to the contrary, a person on probation, if he is not already in permanent Government Service, shall be allowed his first increment in the time scale when he has completed one year of satisfactory service and second increment after two years' service when he has completed the probationary period and is also confirmed:

Provided that if the period of probation is extended on account of unsatisfactory work or conduct, such extension shall not count for increment, unless the appointing authority directs otherwise.

(2) The pay during probation of a person who was already holding a post under the Board shall be regulated by the relevant Fundamental Rules:

Provided that if the period of probation is extended on account of unsatisfactory work and conduct, such extension shall not count for increment, unless the appointing authority directs otherwise.

- (3) The pay during probation of a person already in Board's Service shall be regulated by the relevant rules, applicable to Government servants generally serving in connection with the affairs of the State.
 - 24. Criteria for crossing efficiency bar .- (1) No person will be allowed to cross :
 - (i) The first efficiency bar or the single efficiency bar (when there is only one efficiency bar) unless his work and conduct are found to be satisfactory and unless his integrity is certified, and
 - (ii) the second efficiency bar unless he has worked deligently and to the best of the ability, his work and conduct is found to be satisfactory and unless his integrity is certified.

PART VIII-Other Provisions

- 25. Canvassing.—No recommendations, either written or oral, other than those required under the regulations applicable to the post or service will be taken into consideration. Any attempt on the part of a candidate to enlist support cirectly or indirectly for his candidature will disqualify him for appointment.
- 26. Regulation of other matters.—In regard to the matters not specifically covered by these regulations, persons appointed to the Service shall be governed by the rules, regulations and orders applicable to Government Servants serving in connection with the affairs of the State.
- 27. Relaxation in the conditions of service.—Where the Board is satisfied that the operation of any regulation regulating the conditions of service of a person or persons appointed to the service causes undue hardship in any particular case, it may, notwithstanding anything contained in the regulations applicable to the case with the previous approval of the Government, by order, dispense with or relax the requirements of that regulations to such extent and subject to such conditions as it may consider necessary for dealing with the case in a just and equitable manner.
- 28. Saving.—Nothing in these Regulations shall affect reservations and other concessions required to be provided for the candidates, belonging to Scheduled Castes/Scheduled Tribes and other special categories of persons in accordance with orders of the Government issued from time to time in this regard.

APPENDIX-A
[See REGULATIONS 4(2) AND 22]

SI.		Scale of Pay	No. of Post		
	Name of Post		Permanent	Temporary	Total
	(A) Managerial Cadre:		- Call		30
1	Village Industries Officer	Rs. 5000-150-8000	16	0	16
2	Assistant Development Officer (I).	Rs. 5000-150-8000	42	10	52
3	Senior Industrial Co- operative Inspector	Rs. 5000-150-8000	0,	. 1	1
4	Assistant Development Officer (II).	Rs. 4500-125-7000	128	8	136
5	Industrial Co-operative Inspector.	Rs. 4500-125-7000	14	10	24
6	Industrial Co-operative Supervisor.	Rs. 3200-85-4900	54	47	101
	(B) Clerical Cadre:		THE PARTY	47	1 12
1	Office Superintendent (1)	Rs. 5500-175-9000	1	0	1
2	'Office Superintendent (II)	Rs. 5000-150-8000	6	. 0	6
3	Superintendent Production (Clerical).	Rs. 4500-125-7250	4	0	4
4	Head Clerk (1)	Rs. 4500-125-7000	1	0	1
5	Noter & Drafter	Rs. 4500-125-7000	26	3	29
6	Record Keeper	Rs. 4500-125-7000	. 0	1	
7	Assistant Superintendent Production (Clerical).	Rs. 4500-125-7000	6	0	(
8	Head Clerk (II).	Rs. 4000-100-6000	3	.0	-
9	Accounts Clerk.	Rs. 4000-100-6000	1	0	7
10	Record Keeper-cum-	Rs. 4000-100-6000	4	0	
11	Upper Division Clerk	Rs: 4000-100-6000	5	0	
12	Store-cum-Accounts Clerk	Rs. 4000-100-6000	0	2	
13	Accountant	Rs. 4000-100-6000	22	22	4
14	Accountant-cum-Cashier	Rs. 4000-100-6000	3 . 1	3 1	
15	Lekhapał	Rs. 4000-100-6000;	- 1	0.	
16	Lekhakar	Rs. 4000-100-6000	36	0	3
17	Accountant-cum-Head Clerk.	Rs. 4000-100-6000	9	0	
18	Statistician	Rs. 4000-100-6000	1	0	
19	CONTRACTOR	Rs. 4500-125-7000	0	1	
20	Clerk/Typist/ Store Keeper	Rs. 3050-75-3950- 80-4590.	81	42	12
21	Junior Cashier	Rs. 2050-75-3950- 80-4590.	1	0	

SI.	Name of Post	Scale of Pay	No. of Post		
no.		·	Permanent	Temporary	Total
	(C) Stenographer Cadre:	All contract of the	1		77.00
1	Personal Assistant	Rs. 5500-175-9000	- 0	1	1
2	Private Secretary	Rs. 5000-150-8000	0 .	1 1	1
3	Stenographer (i)	Rs. 4500-125-7000	4	5	9
. 4	Stenographer (II)	Rs. 4000-100-6000	5	11	16
	(D) Accounts Cadre:				
1	Divisional Superintendent of Industries (Account).	Rs. 5000-150-8000	2	0	2
2	Chief Accounts Inspector/ Commercial Accountant.	Rs. 5000-150-8000	6	3	9
3	Senior Inspector of	Rs. 4500-125-7000	24	a see a	24
	Accounts/Stock Verifier.		or of the state of the	Sosium	24
4	Assistant Accountant	Rs. 4000-100-6000	0	12	12
5	Junior Inspector of Account	Rs. 4000-100-6000	7	0	7
	(E) Technical Cadre:		**	mredor	
	ket Scheme :			almonation (r	
(i)	Manager (Blanket)	Rs. 5000-150-8000	4	1	5
(iii)	Superintendent Production	Rs. 4500-125-7250	2	3	5
(iii)	Assistant Superintendent Production.	Rs. 4500-125-7000	5	0	5
(iv)	Weaving Supervisor	Rs. 3200-85-4590	6	2	8
-Khai Chai	di Pevelopment, Amber kha and Lok Vastra Scheme	With the s		ALC: N	
(i)	Officer-in-charge (Training and Accounts).	Rs. 5000-150-8000	1 2	0	1
(ii)	Superintendent Production	Rs. 4500-125-7250	1	1	2
(iii)	Assistant Superintendent Production (Amber).	Rs. 4500-125-7000	6	0	6
(iv)	Khadi Specialist Assistant	Rs. 4500-125-7000	4	0	
(v)	Senior Weaving Instructor	Rs. 3200-85-4900	5	0	5
(vi)	Spinning Supervisor	Rs. 3050-75-3950- 80-4590.	56	0	56
(vii)	Junior Weaving Instructor	Rs. 3050-75-3950-	5 *	0	5
-Leatl	her Scheme :	80-4590.			
(i)	Divisional Superintendent of Industries (Leather).	Rs. 5000-150-8000	3	0	3
(ii)	Senior Technical Assistant	Rs. 4500-125-7000	2	0	9
(iii)	Technical Assistant (1)	Rs. 4500-125-7000	2	0	2
(iv)	Technical Assistant	Rs. 3200-85-4900		0	1
(v)	Leather Instructor		22	0	22
(vi)	Assistant Instructor	Rs. 3200-85-4900	78	0	78
(11)	(Leather).	Rs. 3050-75-3950- 80-4590.	38	. 0	38

भाग ।-क	, उत्तर प्रदश गतद, अ	विसम्बर, 2005 इंग् (पात्र 10, 15		No. of Post	1333
S1.	Name of Post	Scale of Pay		-	
no.	Name of Post		Permanent	Temporary	Total
4-Hand	Made Paper Scheme :				00.0
(i)	Superintendent Production (Hand Made Paper, Kalpi).	Rs. 5000-150-8000	0	1	1
(ii)	Research Assistant (Hand Made Paper).	Rs. 5000-150-8000	1	0	1
(iii)	Superintendent Production (Faizabad).	Rs. 4500-125-7250	1,	. 0	1
(iv)	Technical Assistant	Rs. 3200-85-4900	3	- 0	3
(v)	Art Instructor	Rs. 3200-85-4900	1	0	. 1
(vi)	Mechanic (Hand Made Paper).	Rs. 3050-75-3950- 80-4590.	. 2	0	2
5-Qua	Hty Control Laboratory :			Service .	
(i)	Analyst	Rs. 4500-125-7000	4	0	4
6-Gur	Pulm Gur Scheme :				
(i)	Divisional Superintendent of Industries (Gur).	Rs. 5000-150-8000	• 1	0	1
(ii)	Research Chemist (Palm Gur).	Rs. 5000-150-8000	1	0	1
(iii)	Senior Gur Development Inspector.	Rs. 5000-150-8000	1	0 ,	1
(iv)	Assistant Botanist (Palm Gur).	Rs. 5000-150-8000	1	. 0 .	1
(v)	Palm Product Development Inspector.	Rs. 4500-125-7000	5.	0	5
(vi)	Palm Product Commercial Inspector.	Rs. 4500-125-7000	1	0	1
(vii)	Gur Development Inspector	Rs. 4500-125-7000	0	7	7
(viii)		Rs. 3200-85-4900	6	0	6
(ix)	Mochanic (Gur).	'Rs: 3200-85-4900	2	0	2
(x)	Technical Assistant (Palm Gur).	Rs. 3050-75-3950- 80-4590.	2	0	2
(xi)	Process Assistant (Palm Gur).	Rs. 3050-75-3950- 80-4590.	2	0	Ż
7+/Brm	iningiGadre :			*1.4	*
	Senior Technical Assistant ((Match).	Rs. 4600-125-7000	-0	1	- 1
(11)	Senior Technical Assistant (Fibre).	Rs. 4500-125-7000	0.	1	1.
CHIN	, dechnical Assistant (Match)	Rs. 3200-85-4900	100	1	1

SI	Name of Post	Carly CD	No. of Post		
no.		Scale of Pay	Permanent	Temporary	Total
the)	Tochnical Assistant (Training).	Towns of the	barrend sta		185
(a)	Technical Assistant (Khadi)	Rs. 3050-75-3950- 80-4590.	0		5
(b)	Technical Assistant (Leather).	Rs. 3050-75-3950- 80-4590.	0	1	1
(c)	Technical Assistant (Village Oil).	Rs. 3050-75-3950- 80-4590.	0	4	4
(d)	Technical Assistant (Fibre)	Rs. 3050-75-3950- 80-4590.	0		2
(e)	Technical Assistant (Hand Made Paper).	Rs. 3050-75-3950- 80-4590.	0		1
(1)	Technical Assistant (Carpentry).	Rs. 3050-75-3950- 80-4590.	0	. 3	3
(g)	Technical Assistant (Pottery).	Rs. 3050-75-3950- 80-4590.	0.5		3
(h)	Technical Assistant Bee Keeping	Rs. 3050-75-3950- 80-4596.	0	3	3
(1)	Technical Assistant (Processing of Cereals and Pulses Industry).	Rs. 3050-75-3950- 80-4590.	0	3	3
(/)	Technical Assistant (Fruit Preservation).	Rs. 3050-75-3950- 80-4590.	0	2	2
(k)	Technical Assistant (Bamboo and Cane).	Rs. 3050-75-3950- 80-459 6 .	0	1	1
(1)	Technical Assistant (Soap)	Rs. 3050-75-3950- 80-4590.	0	5	5
(m)	Technical Assistant (Cottage Match).	Rs. 3050-75-3950- 80-4590.	0	3	3
(n)	Technical Assistant (Blanket).	Rs. 3050-75-3950- 80-4590.	0	1	1
(F) Ma	rketing Cadre a				
(i)	Exhibition Officer	Rs. 5000-150-8000	0	1	4
(ii)	Business Manager	Rs. 5000-150-8000	1	0	1
(iii)	Assistant Superintendent Production (Sales).	Rs. 4500-125-7000	3	0	3
(iv)	Assistant Superintendent (Stores).	Rs. 4500-125-7000	1	0	1
(v)	Artist-cum-Decorator	Rs. 5000-150-8000	70	Ot 2 5 10	10
(vi)	Artist	Rs. 4500-125-7000	1	0	1
(vii)	Publicity Assistant	Rs. 4000-100-6000	and the same	0	1
(viii)	Exhibition Assistant	Rs. 3200-85-4900	- 0	1	1
(/x)	Sales Assistant	Rs. 3050-75-3950-80- 4590.	0	i	1